

AMENDMENTS IN MADRAS RICE MILLS  
LICENSING ORDER

**Dr. P. S. Deshmukh:** Sir, on behalf of Shri M. V. Krishnappa, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Notification No. S.R.O. 1326, dated the 31st May, 1956, making certain amendments in the Madras Rice Mills Licensing Order, 1955. [Placed in Library. See No. S-239/56]

## PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the last Session, have been assented to by the President since a report to the House was last made on the 28th May, 1956:

1. The Parliamentary Proceedings (Protection of Publication) Bill, 1956.
2. The All-India Institute of Medical Sciences Bill, 1955.
3. The Indian Income-Tax (Amendment) Bill, 1956.
4. The Representation of the People (Second Amendment) Bill, 1955.
5. The Agriculture Produce (Development and Warehousing) Corporations Bill, 1956.
6. The Travancore-Cochin State Legislature (Delegation of Powers) Bill, 1956.
7. The Hindu Succession Bill, 1954.
8. The Life Insurance Corporation Bill, 1956.

\*Published in the Gazette of India dated the 16th July, 1956, pp. 459—583.

\*\*Published in the Gazette of India dated the 16th July, 1956, pp. 584—616.

\*\*\*Published in the Gazette of India dated the 16th July, 1956, pp. 441—457.

STATES REORGANISATION BILL  
REPORT\* OF JOINT COMMITTEE

**The Minister of Home Affairs (Pandit G. B. Pant):** Sir, I beg to present the Report of the Joint Committee on the Bill to provide for the reorganisation of the States of India and for matters connected therewith.

## CONSTITUTION (NINTH AMENDMENT) BILL

## REPORT\*\* OF JOINT COMMITTEE

**The Minister of Home Affairs (Pandit G. B. Pant):** Sir, I beg to present the Report of the Joint Committee on the Bill further to amend the Constitution of India.

BIHAR AND WEST BENGAL  
(TRANSFER OF TERRITORIES)  
BILL\*\*\*

**The Minister of Home Affairs (Pandit G. B. Pant):** Sir, I beg to move for leave to introduce a Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith.

**Mr. Speaker:** Motion moved:

"That leave be granted to introduce a Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith."

**Shri Kamath (Hoshangabad):** Sir, I rise on a point of information. May I know whether this Bill will be referred to the same Joint Committee for report or to a fresh Joint Committee? I also want to know whether the report of that Joint Committee which has been presented today will be taken up along with this on a specified date or whether they will be taken up separately,— this Bill and the other Bill already reported by

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the Joint Committee. Secondly, I want to know whether and when the reports of the proceedings of the West Bengal and Bihar Assemblies on this Bill will be available for Members of Parliament.

**Mr. Speaker:** So far as the Joint Committee is concerned when once a Joint Committee is appointed, as soon as it presents its report it becomes *functus officio* unless we refer the Bill back to the same Joint Committee by a separate motion.

A motion can be made, referring this Bill to the same Members, instead of the same Joint Committee. The Committee may consist of the same Members as in the previous Committee, but technically, it will be a different Committee. Regarding the other matters raised, perhaps the hon. Minister would like to reply.

**Pandit G. B. Pant:** I do not know if Shri Kamath wants to oppose this motion for leave to introduce the Bill.

**Shri Kamath:** The hon. Minister is under a misapprehension.

**Pandit G. B. Pant:** The hon. Member raised this question after I moved for leave and before I had introduced the Bill. I think perhaps he wanted this thing in order to make up his mind whether to oppose this motion or not. I am somewhat reassured in feeling that he is not opposing.

So far as the other question goes, I would like this Bill to be referred by this House and also by the Rajya Sabha, to a Joint Committee. I can only move a motion to that effect, but it is for the two Houses to decide whether it should or should not be referred to a Joint Committee. I should like as many Members of the last Committee to be included in this Committee that will now be formed, as may be possible. But whether or not exactly the same number of persons will be adequate for dealing with this Bill, I cannot say, because this Bill

deals with two States only. Perhaps there may be a desire on the part of those two that they should be represented to a larger extent in this Joint Committee that will now be formed than they had been in the last one. But again, the decision has to be taken by the House.

**Shri Kamath:** I want to know whether the proceedings of the Bihar and West Bengal Assemblies on this Bill will be made available to us.

**Pandit G. B. Pant:** Yes; I will try to supply them to every Member and at least to Shri Kamath.

**Shri Kamath:** May I know whether this Bill and the bigger Bill will be taken up together or separately?

**Pandit G. B. Pant:** No two Bills can be taken together. Every Bill has to be discussed by the Committee concerned.

**Shri Kamath:** Can they not be taken up for consideration on the same day?

**Pandit G. B. Pant:** Unless the rules of business of the House are amended, I cannot say that they will be taken together.

**Mr. Speaker:** So far as the other Bill is concerned, it will come to the House in due course. There is not an innate connection between this Bill and the other. If the House is of the intention that this Bill should be kept pending, that is a different matter. Again, both the Bills cannot be taken simultaneously too. I will now put the question.

The question is:

"That leave be granted to introduce a Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith".

*The motion was adopted*

**Pandit G. B. Pant:** I introduce\* the Bill.

\*Introduction with the recommendation of the President.